GOVERNMENT OF INDIA (MINISTRY OF TRIBAL AFFAIRS)

LOK SABHA

UNSTARRED QUESTION NO. 3667

TO BE ANSWERED ON 08.8.2016

REHABILITATION OF TRIBALS

3667. SHRI BHARTRUKHARI MAHTAB:

SHRI B.S. YEDIYURAPPA:

SHRI SANJAY DHOTRE:

SHRI RAHUL SHEWALE:

ADV. JOICE GEORGE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:-

- (a) whether the Government has satisfactorily rehabilitated and resettled the tribal people displaced due to various developmental projects of the Government and particularly those displaced from national parks/reserves/sanctuaries across the country during the last three years and the current year and if so, the details thereof, State/UT-wise;
- (b) the number of complaints received by the Government from tribal people and other stakeholders against the scheme of the Government for rehabilitation and resettlement of such displaced tribal people across the country during the said period, State-wise along with the action taken/being taken by the Government on such complaints;
- (c) whether the cases of irregularities/ corruption in implementation of the said scheme have come to the notice of the Government during the said period;
- (d) if so, the details thereof along with the action taken/being taken by the Government thereon; and
- (e) the other steps taken/being taken by the Government to ensure adequate compensation and timely and proper rehabilitation of such displaced tribal people across the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR)

(a)to(c) In so far as land related issues are concerned, the Ministry of Rural Development, Department of Land Resources (DoLR), is the nodal Ministry at the Centre, who plays a monitoring role in the field of Rehabilitation and resettlement of displaced people also. Land and

its management fall under the exclusive legislative and administrative jurisdiction of states as provided under the Constitution of India (Seventh Schedule – List ii (State List) – Entry No. (18). Therefore, State wise details are not maintained centrally. DoLR is responsible for collecting data regarding land acquisition and displacement covering ST families also. Further, the Ministry of Water Resources, River Development and Ganga Rejuvenation is the nodal Ministry for implementing irrigation and Water Resources Projects in the country. National Monitoring Committee constituted under Sec. 48 of "Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act 2013" has taken up the work of compilation of information regarding land acquisition and displacement.

(d) & (e): To ensure adequate compensation and timely and proper rehabilitation of such displaced tribal people across the country, the Government has made special provisions in the RFCTLARR Act 2013. As per the Act, as far as possible, no land is to be acquired in the scheduled area except as last resort. In case acquisition or alienation of any land in the Scheduled Areas, the prior consent of Gram Sabha or the Panchayat or the Autonomous District Councils, at the appropriate level in the Scheduled Area in the Fifth Schedule to the Constitution, as the case may be, are required to be obtained, in all cases of land acquisition in such areas, including acquisition in case of urgency. The Act also lays down procedure and manner of rehabilitation and resettlement (R&R) wherein R&R is an integral part of the land acquisition plan itself. Chapter-V and VI of the said Act contains detailed provision for R&R awards and their implementation. National Monitoring Committee also reviews and monitors the implementation of R&R schemes and looks into issue related to displacement of people and timely payment of compensation.